

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP No. 46/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2020**

Name of the Company: Union of India
V/s
NK Proteins Pvt Ltd

Section 271(1)(e) r.w.272 of the Companies Act,
2013 r.w. Section 243 of the Companies Act, 1956.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER


Advocate, Mr. Kshtij Amin appeared on behalf of the Applicant. Sr. Advocate, Mr. Saurabh Soparkar appeared on behalf of the Respondent requesting for time to file reply, which could not be filed earlier as one of the Directors has suddenly expired and the person who was suffering from Covid has not yet been recovered.

Accordingly, the Respondent is allowed to file reply within three weeks' by serving an advance copy to the other side.

Advocate, Mr. Sandeep Bisht appeared on behalf of National Stock Exchange and submitted that he has already filed one IA for impleading NSE as a party to the ~~instant IA~~ ^{Sc}. That IA is not yet scrutinized and listed, hence, appropriated order shall be passed on listing of the said application. However, if the other side has received the advance copy, they have liberty to file their reply, if any, on listing of the matter.

List the matter on 25.11.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of October, 2020